

(viii) Notification G.S.R. No. 1188/Ess. Com./Sugar, dated the 25th October, 1959, fixing the prices of Sugar held in stock on the 25th October, 1959.

(ix) Notification G.S.R. No. 1219/Ess. Com./Sugar, dated the 22nd December, 1958, fixing the prices of Sugar produced in 1958-59 season.

[Placed in Library. See No. LT-1733/59 for (vi) to (ix).]

(x) Notification G.S.R. No. 1252, dated the 12th November, 1959, publishing further amendments in the Rice and Paddy (Andhra Pradesh) Second Price Control Order, 1959.

(xi) Notification G.S.R. No. 1255, dated the 16th November, 1959, rescinding the Madras Paddy (Export Control) Order, 1959.

(xii) Notification G.S.R. No. 1256, dated the 16th November, 1959, rescinding the Rice and Paddy (Madras) Price Control Order, 1959.

(xiii) Notification G.S.R. No. 1257, dated the 16th November, 1959, rescinding the Rice and Paddy (Kerala) Price Control Order, 1959.

(xiv) Notification G.S.R. No. 1258, dated the 16th November, 1959, rescinding the Rice and Paddy (Mysore) Price Control Order, 1959.

(xv) Notification G.S.R. No. 1275, dated the 11th November, 1959, publishing an amendment in the Rice (Madhya Pradesh) Second Price Control Order, 1959.

(xvi) Notification S.R.O. No. 3543/Ess. Com./Sugarcane, dated the 4th November, 1957, publishing an amendment in the Sugarcane (Control) Order, 1955.

[Placed in Library. See No. LT-1715/59 for (x) to (xvi).]

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE CENTRAL GOVERNMENT (EXCLUDING RAILWAYS) IN 1959-60

THE MINISTER OF REVENUE AND CIVIL EXPENDITURE (DR. B. GOPALA REDDI): Sir, on behalf of Shri

Morarji Desai I beg to lay on the Table a Statement showing the Supplementary Demands for Grants for Expenditure of the Central Government (Excluding Railways) in the year 1959-60.

THE INDIAN PENAL CODE (AMENDMENT) Bill, 1959—continued

SHRI AMOLAKH CHAND (Uttar Pradesh): Mr. Chairman, Sir, I rise to support the Indian Penal Code (Amendment) Bill, 1959 which has been brought before this House as passed by the Lok Sabha. I am very glad to know that all the ten Members who have preceded me have fully endorsed the present Bill and nobody raised any objection to it except that it is rather a limited Bill. I am also of that view and I will try to show how this proposed Bill would not be able to meet the various adversaries to the society.

[MR. DEPUTY CHAIRMAN in the Chair]

When there is any evil, either social or otherwise, there are two ways of remedying it. One is penal and the other is curative. We are dealing with only one part which is penal and not curative. Mr. Deputy Chairman, when I go through this proposed Section 363A, I find that it applies to such cases where the minor has been kidnapped by a person, which would mean also abduction, who is not the lawful guardian of the minor but has obtained the custody of the minor and is using that minor or employing him for the purpose of begging as defined in the sub-clause here. I was thinking of a case where there is an old grandmother and a child is with her within the definition of the present Bill, because you will find on page 2 that a minor means, in the case of a male, a person under 16 years of age—probably the same age under which he is entitled to get an arms licence which we discussed the other day in